

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No.27 of 2024 (SZ)

Dr. Sushmita

.....Appellant

Vs

1.State Level Environment Impact Assessment Authority (SEIAA)


2.State Level Expert Appraisal committee (SEAC)

..... Respondents

Index to typed set of Papers

S.No.	Description	Page No.
1.	Reply Affidavit on Behalf of Respondent No I, II Responded by the Member Secretary, State Level Environment Impact Assessment Authority – Tamil Nadu, Third Floor Panagal Maaligai, No.1, Jeenis Road, Saidapet, Chennai – 600 015.	1 - 12
2.	ANNEXURE 1 – R1/R2 Minutes of 410 th SEAC Meeting held on 22.09.2023	13 - 30
3.	ANNEXURE 2 – R1/R2 Minutes of 662 nd SEIAA Meeting held on 16.10.2023	31 - 32
4.	ANNEXURE 3 –R1/R2 Minutes of 423 rd SEAC Meeting held on 15.11.2023	33 - 41
5.	ANNEXURE 4 – R1/R2 Minutes of 678 th SEIAA Meeting held on 11.12.2023 & 12.12.2023	42 – 46
6.	ANNEXURE 5 – Environmental Clearance Copy	47 – 84
7.	ANNEXURE 6 –Mining Plan Approved by Deputy Director of Geology & Mining	85 – 87
8.	ANNEXURE 7 –500m radius letter by Deputy Director of Geology & Mining	88 – 89
9.	ANNEXURE 8 – VAO Letter	90
10.	ANNEXURE 9 –TNMMCR Rules, 1959	91 - 92

Dated at Chennai on this 15th day of March, 2024.



Counsel for the Respondents 1 & 2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.27 of 2024 (SZ)

Dr. Sushmitha,
No. C-302,
Radiance Mandarin Apartment,
Thoraipakkam,
Chennai – 600 096.
Email: sushmitharajaguru1984@gmail.com
Phone: 9442588813

... APPELLANT

Vs

- 1. State Level Environment Impact Assessment Authority (SEIAA),**
Rep. by its Member Secretary,
3rd Floor, Panagal Maaligai, No.1, Jeenis Road,
Saidapet, Chennai – 600 015.
Email: seiaamstn@gmail.com
Phone No. 044-24359973
- 2. State Level Expert Appraisal Committee (SEAC),**
Rep. by its Chairman,
3rd Floor, Panagal Maaligai, No.1, Jeenis Road,
Saidapet, Chennai – 600 015.
Email: seacchairmantn@gmail.com
Phone No. 044-24359973.
- 3. M/s. Navamani Mines Private Limited,**
Rep. by its Director Pazhaniyandi Vimalathithan,
Door No. 5/898, Azhagu Nagar,
Trichy Road, Namakkal – 637 007.

... RESPONDENTS


Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Maligai, No.1, Jeenis Road,
Saidapet, Chennai - 15

COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU, THE
1st & 2nd RESPONDENTS

I, A.R. Rahul Nadh, I.A.S., aged about 36 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at Third Floor, Panagal Maaligai, Saidapet, Chennai – 600015, do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 1st & 2nd Respondents herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I state that the above appeal has been filed to set aside the impugned Environmental Clearance dated 12.12.2023 and uploaded on 5.01.2024 granted to the 3rd Respondent by the 1st Respondent based on the recommendations of the 2nd Respondent. I have perused the appeal and deny all the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the Terms of Reference (ToR) along with public hearing was issued to the proponent by the Respondents herein vide Lr.No. SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 dated 24.09.2020. Subsequently, public hearing was held on 21.06.2023.
4. I state that subsequently, the project proponent, M/s. Navamani Mines Private Limited submitted online application seeking Environmental Clearance for the Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamilnadu. The project/activity is covered under category “B” of Item 1(a) “Mining of Minerals Projects” of the schedule to the EIA Notification, 2006 vide online proposal No. SIA/TN/MIN/439433/2023, dated 06.08.2023.



Member Secretary
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Panagal Maligai, No.1, Jeelis Road,
Saidapet, Chennai - 15

5. I respectfully submit that the proposal was placed in the **410th meeting of State Expert Appraisal Committee(SEAC) held on 22.09.2023.** Based on the presentation and documents furnished by the project proponent, the 2nd Respondent decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity not exceeding 82,755m³ of Rough Stone and 17,652m³ of Gravel by maintaining the ultimate depth of mining up to 38m (3m Gravel + 35m Rough Stone) below ground level and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- i. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022.
- ii. The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- iii. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority to store only the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008 before the execution of the lease.
- iv. Due to the existence of habitations at a distance of 460m, the PP shall carry out a scientific study within a period of six months from the commencement of mining operation for evolving the Controlled Blast Design and Safe Blasting Practices, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal,


Member Secretary

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Member Secretary

State Level Environment Impact Assessment Authority - TN
Panagal Maligai, No.1, Jeenai Road,
Saidapet, Chennai - 15

IIT(ISM)/Dhanbad, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- v. As a part of Ground Water Management, the PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level present in the core zone, within 2 years from the commencement of mining operations, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- vi. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 3rd year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- vii. The PP shall improve the haul road passing through the habitation by laying tar / asphalt road of adequate thickness with adequate speed restricting mechanisms and maintain it during the period of quarrying operation and a half-yearly compliance report shall be furnished to the DEE/TNPCB.



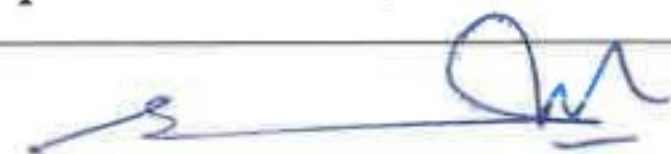
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- viii. As accepted by the Project Proponent the CER cost of Rs. 5 lakhs and the amount shall be spent for the activities as committed towards the Panchayat Union Middle School, Sivayam (West), Ayyarmalai, Kulithalai Taluk, Karur District, before obtaining CTO from TNPCB.
6. I submit that subsequently, the subject was placed before the **Authority (SEIAA-TN) in its 662nd meeting held on 16.10.2023**. The Authority further noted as follows:
- Original Application No. 148/2022 has been filed in the Hon'ble NGT, Southern Zone and the case is pending before the Hon'ble NGT, Southern Zone.
 - A complaint petition was received from Dr.R.Sushmitha against the quarry of M/s. Navamani Mines Private Limited at S.F. Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District regarding illegal mining and crushing operations vide letter dated 12.10.2023.

In view of the above, the Authority decided to refer back the proposal to SEAC to furnish remarks.

7. I submit that the proposal was placed in the **423rd meeting of State Expert Appraisal Committee (SEAC) held on 15.11. 2023**. The Project proponent made a presentation along with clarification for the above shortcomings observed by the SEIAA.

SEIAA Query	Reply
Original Application No. 148/2022 has been filed in the Hon'ble NGT, Southern Zone and the case is pending before the Hon'ble NGT, Southern Zone	We wish to bring to your kind notice regarding the original application filed by Dr. Sushmitha on 19.12.2022 vide application No 148/2022 is with regards to crushing units and not for the applied quarrying area in S.F.Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District



	<p>(File No.6993) and enclosing the petition copy.</p> <p>The petition copy clearly details about the case filed on the firm M/s. Sri Rathinagiriswarar Blue Metals (Crushing Unit) & M/s. Navamani Mines Pvt Ltd (Crushing Unit) with current status of the case is –The hearing is postponed for the final hearing 11.12.2023.</p> <p>We wish to declare that the case is not related to the proposed quarry application appraised by SEAC for file number 6993 and also herewith confirm by way of undertaking that the company shall abide to the final outcome of the case.</p>
<p>A complaint petition was received from Dr.R.Sushmitha against the quarry of M/s. Navamani Mines Private Limited at S.F. Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District regarding illegal mining and crushing operations vide letter dated 12.10.2023.</p>	<p>Based on the request to SEAC during the 423rd SEAC Meeting we acknowledge the receipt of the Petition Copies and herewith we wish to bring your kind notice that we have applied for Environmental Clearance for our proposal for quarrying rough stone and Gravel in S.F. No 15/1 and 15/2 of Sivayam, North Village, Krishnarayapuram Taluk, Karur District vide File No 6993 and the same has been presented before the SEAC committee for its recommendation in the</p>



Member Secretary

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN

Panagal Maligai, No.1, Jeenis Road.

Saidapet, Chennai - 15

410th SEAC meeting. Based on the presentation the SEAC committee have recommended the proposal on its merits. Now as per the ADS raised by SEIAA with regards to the petition. We hereby wish to submit the few lines for favorable consideration, **the petition is for a crusher establishment in different survey No which is in near vicinity from the applied area and not related to this project site.**

We also wish to bring your kind notice that the first point regarding the NGT Case is the same lines as of the petition. Therefore, we herewith commit that we shall follow the final outcome of the NGT case and **request your good office to reiterate your recommendations for Environmental Clearance for our proposed project site for quarrying of Rough Stone and Gravel vide File No. 6993.** And also wish to bring your kind notice the project site is situated in S.F. No 15/1 and 15/2 over an extent of 2.80.5 Ha was previously operated by Thiru. Narasimman from whom we have purchased the land and the details are as follows:

Lease period - 14.09.2005 to 13.09.2010
 Proceeding No - 155/Kanimam/2005



Member Secretary

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 Saidapet, Chennai - 15

Member Secretary

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN

Panagal Maligai, No.1, Jeeris Road,
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	<p>Dated 23.08.2005</p> <p>Pit Dimension -</p> <p>25m (L) X 15m (W) X 3m (D) - Pit-I</p> <p>37 m (L)* 18m (W) 3 m (D) - Pit- II.</p> <p>There is no other Quarries in the Name of M/s. Navamani Mines Private Limited.</p> <p>The case filed against the crushing unit not related to this project site.</p>
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Further the 2nd Respondent have observed that (i) no other quarries in the name of **M/s. Navamani Mines Private Limited are operating in this location and the case filed against the crushing unit is not related to this project site;**

(ii) certain provisions of MMDR (Mines and Minerals Development and Regulation) Act, 1957 related to this case states that

“...21. (4) Whenever any person raises, transports or causes to be raised or transported, without any lawful authority, any mineral from any land, and, for that purpose, uses any tool, equipment, vehicle or any other thing, such mineral tool, equipment, vehicle or any other thing shall be liable to be seized by an officer or authority specially empowered in this behalf....”

“...22. Cognizance of offences. —No court shall take cognizance of any offence punishable under this Act or any rules made thereunder except upon complaint in writing made by a person authorised in this behalf by the Central Government or the State Government...”

Further it is clear that as per the provision of 23 (C) of MMDR Act, 1957, the State Government is empowered to make rules for preventing illegal mining, and transportation & storage of illegal minerals. All such mining which qualifies under illegal shall be dealt within the provisions of MMDR Act by the concern authorities.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
 Panagal Maligai, No.1, Jeenis Road,
 Saidapet, Chennai - 15

Based on the presentation and the documents furnished by the Project proponent and the above observations, SEAC decided to reiterate its **recommendation already made in its 410th SEAC meeting held on 22.09.2023**. All other conditions mentioned in the minutes will remain unchanged and unaltered.

8. I submit that subsequently, the subject was placed before the **Authority (SEIAA-TN) in its 678th meeting held on 11.12.2023 & 12.12.2023**. After detailed discussions, the 1st Respondent taking into account the recommendations of the 2nd Respondent and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the restricted quantity of 3,72,305 m³ of Rough Stone and 49,332 m³ of Gravel up to the ultimate depth of 33m (3m Gravel + 30m Rough Stone) below ground level and the annual peak production should not exceed 82,755m³ of Rough Stone and 17,652m³ of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.
- i. Keeping in view of MoEF&CC notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
 - ii. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.
 - iii. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
 - iv. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months.



- v. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.
- vi. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.
- vii. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.
- viii. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.
- ix. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.
- x. The proponent shall take mitigation measures for all the suggestions made by the Public.

9. I submit that during the presentation the project proponent in his response to the public hearing reported that there are no houses within the radius of 300m & Shanmuga Plots is about 200m from North East side of the area, no houses built in past 10 years, as well as no dwelling units within the radius of 300m from the project site.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Maligai, No.1, Jeenis Road,
Saidapet, Chennai - 15

10. It is submitted that in the Mine Plan approved by the Assistant Director of Department of Geology & Mining, the following details were reported

- There is no approved habitation/village located within 300m radius of the lease applied area.
- There is no EB (LT/HT) line or housing area situated within 50m radius of the area.
- There are no waterbodies within 300m radius of the lease applied area.
- There are no Archaeological / historical monuments within 300m radius from the lease applied area.
- There is no place of worships within the radius of 300m radius from the lease applied area.
- There is no reserved forest/ forest / social forest / wild life sanctuary etc., within the radius of 300m of the lease applied area.

11. It is submitted that the Village Administrative officer (VAO), Sivayam North village, Krishnarayapuram taluk, Karur district vide his letter dated 24.06.2019 has reported that there are no habitations, Archaeological / historical monuments, temples, Mosque, Church, EB(LT/HT) line located within 500m radius from the boundary of proposed quarry lease area.

12. It is submitted that the distance between the existing Thiru. D. Rathinam Quarry to the approved layout is 290m and distance between the M/s. Navamani quarry to approved layout is 200m. As per Tamil Nadu Mineral Concession Rules, 1959 in its SECTION V, MISCELLANEOUS, it is stated that

(1-A) (c) *“No new layout, building plans falling within 300 metres from any quarry should be given approval by any agency unless prior clearance of the Director of Geology and Mining is obtained. On receipt of proposals for according clearance, the Director of Geology and Mining shall decide upon the continuance*

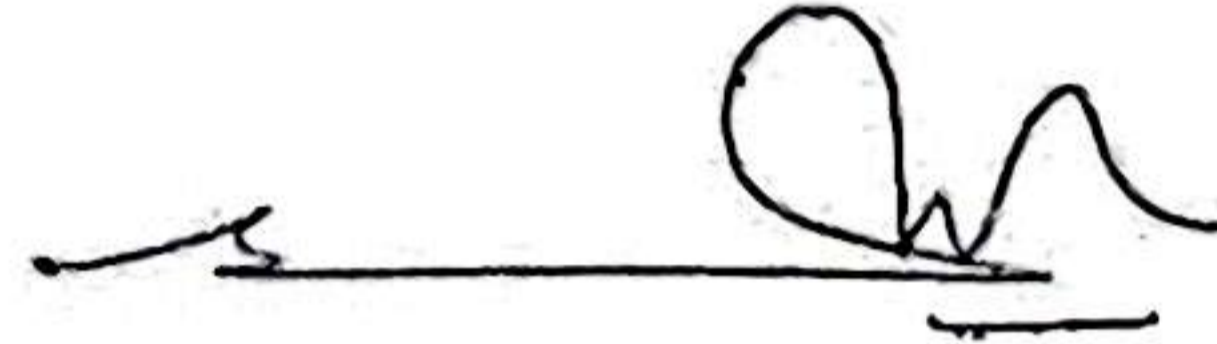


or closure, as the case may be of any quarry which is situated within 300 metres from the now layout, building sought for such 'clearance'".

In view of the above, it is noted that copy of the approval obtained from the concerned Director of Mines prior to the approval of layout was not furnished in the affidavit.

13. It is submitted that based on the above, the Environmental clearance letter was sent to the Project proponent vide this office letter No. SEIAA-TN/F.No.6993/1(a)/EC.No.6205/2023 dated 12.12.2023. Hence this file is closed and recorded.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
Pattarai, No.1, Jeeris Road,
Saraspet, Chennai - 15

Solemnly affirmed in Chennai

On this the 15th day of March 2024

And signed his name in my presence

Before me,

Advocate, Chennai

Archi
Cas. 4144/2022
Cheng L. Court
Law Clerk

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No.27 of 2024 (SZ)**

Dr. Sushmitha,
Thoraipakkam,
Chennai – 600 096.
... APPELLANT

Vs

**1. State Level Environment Impact
Assessment Authority (SEIAA),
Rep. by its Member Secretary,
And another
...Respondents**

**COUNTER AFFIDAVIT FILED
ON BEHALF OF
SEIAA – TAMIL NADU,
THE 1st & 2nd RESPONDENTS**

**M/s/R.Thirunavukarasu
Counsel for 1st and 2nd Respondent
M-9444012986**

3. The PP shall furnish point wise ToR compliance.
4. The PP furnish an action plan for either produce 50% of its energy consumption or buy green energy from TNEB or combination of both.
5. The PP shall furnish protective measures to arrest fugitive emission.
6. The PP shall complete all plantation and shall furnish photographs and video proof in this regard.
7. The PP furnish an action plan for adopting ITI in Gummidipoondi to improve its software and hardware infrastructure.
8. PP shall identify local youth in that area and impart skill training and also discuss with local panchayat and furnish an action plan to meet its commitment, with reference to points raised in public hearing.
9. The PP shall furnish RoA of STP/ETP.

Hence, the proponent is advised to submit the additional documents/ information as sought above within a period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.

Agenda No: 410-07

(File No: 6993/2019)

Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by Tvl. Navamani Mines Private Limited - For Environmental Clearance. (SIA/TN/MIN/439433/2023, Dated: 06.08.2023)

The proposal was placed for appraisal in this 410th meeting of SEAC held on 22.09.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in). The SEAC noted the following:

1. The project proponent, Tvl. Navamani Mines Private Limited has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu.
2. The project/activity is covered under category "B" of Item 1(a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.


MEMBER SECRETARY
SEAC -TN

32


CHAIRMAN
SEAC - TN

3. As per the precise area communication letter, the lease period is 5 years and mine plan period is 5 years. As per the approved mine plan, the annual peak production shall not exceed 82,755 m³ of Rough Stone and 17,652 m³ of Gravel for an ultimate depth of 38m (3m Gravel + 35m Rough Stone) below ground level.
4. ToR along with Public Hearing issued vide Lr No. SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 Dated:24.09.2020
5. Public hearing conducted on 21.06.2023
6. EIA Report submitted on 10.08.2023
7. The salient features of the proposal are as follows:

File No	6993 / 2019	Category	B / 1(a)
Sl. No	Salient Features of the Proposal		
1	Name of the Owner/Firm	:	Tvl. Navamani Mines Private Limited, Thiru. Pazhaniyandi Vimalathithan, Director S/o. Pazhaniyandi, No.5/898, Alagu Nagar, Trichy Main Road, Namakkal District - 637 001.
2	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel
3	S.F Nos. of the quarry site with area break-up	:	15/1 & 15/2
4	Village in which situated	:	Sivayam (North)
5	Taluk in which situated	:	Krishnarayapuram
6	District in which situated	:	Karur
7	Extent of quarry (in ha.)	:	2.80.5 Ha
8	Latitude & Longitude of all corners of the quarry site	:	10°52'19.57"N to 10°52'25.68"N 78°22'26.70"E to 78°22'34.23"E
9	Topo Sheet No.	:	58 - J/05
10	Type of mining	:	Opencast Mechanized Mining
11	Life of Project	:	5 years
	Lease Period	:	5 years

	Mining Plan Period	:	5 years			
	Mining Plan Details	:	As per approved Mining Plan		As modified by SEAC	
12	Geological Resources m ³ (RoM)	:	Rough Stone	Gravel	Rough Stone	Gravel
			9,80.4 55 m ³	84.03 9 m ³	-	-
	Minable Resources m ³ (RoM)	:	Rough Stone	Gravel	Rough Stone	Gravel
			3,95.9 35 m ³	49,33 2 m ³	-	-
	Annual Peak Production in m ³	:	Rough Stone	Gravel	Rough Stone	Gravel
82.75 5 m ³			17,652 m ³	-	-	
Ultimate Depth in meters	:	38m (3m Gravel + 35m Rough Stone) below ground level				
13	Depth of water table	:	45m-50m below ground level			
14	Man Power requirement per day:	:	36 Nos.			
15	Water requirement: 1. Drinking water 2. Utilized water 3. Dust suppression 4. Green belt	:	4.0 KLD			
			1.5 KLD			
			-			
			1.5 KLD			
16	Power requirement	:	3,24,972 Liters of HSD			
			1.0 KLD			
17	Precise area communication approved by District Collector	:	Na.Ka.No.256/Kanimam/2019, dated:19.06.2019			
18	Mining Plan approved by Deputy Director, Department of G&M	:	Rc.No.256/Mines/2019, dated: 24.06.2019			
19	Department of G&M, Deputy Director 500m Cluster Letter	:	R.C. No.256/Mines/2019, dated:25.06.2019			
20	VAO Certificate Regarding Structures within 300m Radius	:	Letter dated 24.06.2019			

21	Project Cost (excluding EMP cost)	:	Rs. 65,68,505/-			
22	EC Recommendation	:	Validity	30 years subject to the following upper limits.		
				Rough Stone	Gravel	
		:	Max Total RoM in m ³	3,95,935 m ³	49,332 m ³	
		:	Annual Max RoM in m ³	82,755 m ³	17,652 m ³	
:	Max Depth in mtrs	38m (3m Gravel + 35m Rough Stone) below ground level				
23	EMP cost (in Rs. Lakh).	:	Capital Cost – Rs. 35,23,350/- Recurring Cost – Rs. 22,51,441/-			
24	CER cost (in Rs. Lakh).	:	Rs. 5,00,000/-			

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity not exceeding 82,755m³ of Rough Stone and 17,652m³ of Gravel by maintaining the ultimate depth of mining upto 38m (3m Gravel + 35m Rough Stone) below ground level and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

1. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022.
2. The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
3. The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned

- licensing authority to store only the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008 before the execution of the lease.
4. Due to the existence of habitations at a distance of 460m, the PP shall carry out a scientific study within a period of six months from the commencement of mining operation for evolving the Controlled Blast Design and Safe Blasting Practices, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, IIT(ISM)/Dhanbad, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
 5. As a part of Ground Water Management, the PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level present in the core zone, within 2 years from the commencement of mining operations, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
 6. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 3rd year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall


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SEAC - TN


CHAIRMAN
SEAC - TN

- be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
7. The PP shall improve the haulroad passing through the habitation by laying tar / asphalt road of adequate thickness with adequate speed restricting mechanisms and maintain it during the period of quarrying operation and a half-yearly compliance report shall be furnished to the DEE/TNPCB.
8. As accepted by the Project Proponent the CER cost of Rs. 5 lakhs and the amount shall be spent for the activities as committed towards the Panchayat Union Middle School, Sivayam (West), Ayyarmalai, Kulithalai Taluk, Karur District, before obtaining CTO from TNPCB.


Agenda No: 410-08

(File No: 8743/2021)


Proposed Rough Stone and Gravel quarry lease area over an extent of 1.10.5 Ha at S.F.Nos. 293/1A(P) & 293/2B(P) of Mellur-Duraisampuram Village, Rajapalayam Taluk, Virudhunagar District, Tamil Nadu by Thiru. K.A. Rajagopal - For Environmental Clearance. (SIA/TN/MIN/438048/2023, Dated: 26.07.2023)

The proposal was placed for appraisal in this 410th meeting of SEAC held on 22.09.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in). The SEAC noted the following:

1. The project proponent, Thiru. K.A. Rajagopal has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry lease area over an extent of 1.10.5 Ha at S.F.Nos. 293/1A(P) & 293/2B(P) of Mellur-Duraisampuram Village, Rajapalayam Taluk, Virudhunagar District, Tamil Nadu.
2. The project/activity is covered under category "B" of Item 1(a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. ToR along with Public Hearing issued vide Lr No. SEIAA-TN/F.No.8743/SEAC/ToR-1052/2022 Dated: 31.01.2022
4. Public hearing conducted on 18.04.2023
5. EIA Report submitted on 27.07.2023


MEMBER SECRETARY
SEAC -TN

37


CHAIRMAN
SEAC - TN

ANNEXURE-I

SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED WITHIN 1 KM FROM THE RESERVE FORESTS

1. Since the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
2. The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
3. The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
4. The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
5. The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.
6. The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
7. Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
8. The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.

9. The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
10. The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
11. The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
12. No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of 20° or more or areas with a high degree of erosion on forestland.
13. The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco- sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
14. The PP shall not use plastic carry bags within the quarry area.
15. The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
16. The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.

GRAVEL / RED EARTH & PEBBLES QUARRY – GENERAL CONDITIONS

1. The proponent shall mandatorily appoint the statutory competent persons and commence the quarry operations within the purview of Mines Act 1952.
2. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit before the commencement of the operation and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
3. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required in connection with the concerned Govt. Authority.
4. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation. No change in basic mining proposal shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short-Term Permit (STP), Query license or any other name.
5. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals.
6. The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly.
7. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.

8. The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics.
9. Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
10. **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (iii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
11. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
12. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
13. The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.

14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The Project Proponent shall comply with the provisions of the Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
16. The project proponent shall ensure that the provisions of the MMDR Act, 1957, the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) by the proponent without fail.
18. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
19. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance, as per the existing law from time to time.
20. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
21. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory

obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

22. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

23. As per the MoEF& CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere EMP furnished.


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ROUGH STONE/JELLY/BLUE METAL QUARRY

- 1) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
- 2) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 3) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
- 4) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
- 5) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- 6) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
- 7) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.

- 8) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.
- 9) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
- 10) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
- 11) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
- 12) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
- 13) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
- 14) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.
- 15) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 16) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 17) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate

noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.

- 18) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 19) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
- 20) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 21) Noise and Vibration Related: (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 22) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.

- 23) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.
- 24) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 25) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
- 26) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 27) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 28) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 29) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
- 30) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.

- 31) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 32) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 33) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 34) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
- 35) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 36) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 37) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.


- 38) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent:
- 39) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
- 40) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 41) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.

MINUTES**662nd MEETING****STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMIL NADU****Date: 16.10.2023**

			<p>local panchayat and furnish an action plan to meet its commitment, with reference to points raised in public hearing.</p> <p>9. The PP shall furnish RoA of STP/ETP.</p> <p>In view of the above, the authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent held on 22.09.2023.</p>
7.	<p>Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by Tvl. Navamani Mines Private Limited - For Environmental Clearance. (SIA/TN/MIN/439433/2023)</p>	6993	<p>The authority noted that the subject was appraised in the 410th SEAC meeting held on 22.09.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>The Authority further noted as follows:</p> <ol style="list-style-type: none"> 1. Original Application No. 148/2022 has been filed in the Hon'ble NGT, Southern Zone and the case is pending before the Hon'ble NGT, Southern Zone. 2. A complaint petition was received from Dr.R.Sushmitha against the quarry of M/s. Navamani Mines Private Limited at S.F. Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District regarding illegal mining and crushing operations vide letter dated 12.10.2023. <p>In view of the above, the Authority decided to refer back the proposal to SEAC to furnish remarks.</p>
8.	<p>Proposed Rough Stone and Gravel quarry lease area over an extent of 1.10.5 Ha at S.F.Nos. 293/1A(P) & 293/2B(P) of Mellur-Duraisampuram Village,</p>	8743	<p>The authority noted that the subject was appraised in the 410th SEAC meeting held on 22.09.2023. Based on the presentation made and documents submitted and from the KML file uploaded in the PARIVESH Portal, SEAC noted the following.</p>


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MEMBER


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Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

8. The Proponent shall plant 500 trees/Ha and maintain the same.
9. As accepted by the Project proponent the CER cost is Rs.5,00,000/- and the amount shall be spent for the Primary School, Karisalkulam Village (Rs.2,50,000/-) and Primary School, P.Reddiyapatti Village (Rs.2,50,000/-), Tirunelveli District as committed, before obtaining CTO from TNPCB.
10. All other conditions stipulated in earlier Environmental Clearance vide Lr.No.SEIAA-TN/F.No.6174/1(a)/EC.No:5216/2022, dated: 17.08.2022 will remain unaltered and unchanged.

Agenda No: 423-05


(File No: 6993/2019)

Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by Tvl. Navamani Mines Private Limited - For Environmental Clearance. (SIA/TN/MIN/439433/2023, Dated: 06.08.2023)

Earlier, the proposal was placed for appraisal in the 410th meeting of SEAC held on 22.09.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in). The SEAC noted the following:

1. The project proponent, Tvl. Navamani Mines Private Limited has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu.
2. The project/activity is covered under category "B" of Item 1(a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. As per the precise area communication letter, the lease period is 5 years and mine plan period is 5 years. As per the approved mine plan, the annual peak production shall not exceed 82,755 m³ of Rough Stone and 17,652 m³ of Gravel


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for an ultimate depth of 38m (3m Gravel + 35m Rough Stone) below ground level.

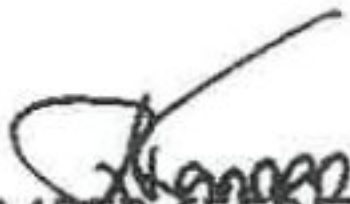
4. ToR along with Public Hearing issued vide Lr No. SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 Dated:24.09.2020
5. Public hearing conducted on 21.06.2023
6. EIA Report submitted on 10.08.2023
7. The salient features of the proposal are as follows:

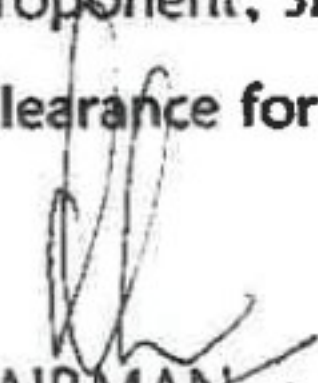
File No	6993 / 2019	Category	B / I(a)
Sl. No	Salient Features of the Proposal		
1	Name of the Owner/Firm	:	Tvl. Navamani Mines Private Limited, Thiru. Pazhaniyandi Vimalathithan, Director S/o. Pazhaniyandi, No.5/898, Alagu Nagar, Trichy Main Road, Namakkal District - 637 001.
2	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel
3	S.F Nos. of the quarry site with area break-up	:	15/1 & 15/2
4	Village in which situated	:	Sivayam (North)
5	Taluk in which situated	:	Krishnarayapuram
6	District in which situated	:	Karur
7	Extent of quarry (in ha.)	:	2.80.5 Ha
8	Latitude & Longitude of all corners of the quarry site	:	10°52'19.57"N to 10°52'25.68"N 78°22'26.70"E to 78°22'34.23"E
9	Topo Sheet No.	:	58 - J/05
10	Type of mining	:	Opencast Mechanized Mining

11	Life of Project	:	5 years			
	Lease Period	:	5 years			
	Mining Plan Period	:	5 years			
12	Mining Plan Details	:	As per approved Mining Plan		As modified by SEAC	
	Geological Resources m ³ (RoM)	:	Rough Stone	Gravel	Rough Stone	Gravel
				9,80.4 55 m ³	84.03 9 m ³	-
	Minable Resources m ³ (RoM)	:	Rough Stone	Gravel	Rough Stone	Gravel
				3,95.9 35 m ³	49.33 2 m ³	-
Annual Peak Production in m ³	:	Rough Stone	Gravel	Rough Stone	Gravel	
			82.75 5 m ³	17.652 m ³	-	-
Ultimate Depth in meters	:	38m (3m Gravel + 35m Rough Stone) below ground level		-		
13	Depth of water table	:	45m-50m below ground level			
14	Man Power requirement per day:	:	36 Nos.			
15	Water requirement:		4.0 KLD			
	1. Drinking water		1.5 KLD			
	2. Utilized water	:	-			
	3. Dust suppression		1.5 KLD			
	4. Green belt		1.0 KLD			

16	Power requirement	:	3,24,972 Liters of HSD		
17	Precise area communication approved by District Collector	:	Na.Ka.No.256/Kanimam/2019. dated:19.06.2019		
18	Mining Plan approved by Deputy Director, Department of G&M	:	Rc.No.256/Mines/2019. dated: 24.06.2019		
19	Department of G&M, Deputy Director 500m Cluster Letter	:	R.C. No.256/Mines/2019. dated:25.06.2019		
20	VAO Certificate Regarding Structures within 300m Radius	:	Letter dated 24.06.2019		
21	Project Cost (excluding EMP cost)	:	Rs. 65,68,505/-		
22	EC Recommendation	:	Validity	30 years subject to the following upper limits.	
				Rough Stone	Gravel
			Max Total RoM in m ³	3,95,935 m ³	49,332 m ³
			Annual Max RoM in m ³	82,755 m ³	17,652 m ³
		:	Max Depth in mtrs	38m (3m Gravel + 35m Rough Stone) below ground level	
23	EMP cost (in Rs. Lakh).	:	Capital Cost – Rs. 35,23,350/- Recurring Cost – Rs. 22,51,441/-		
24	CER cost (in Rs. Lakh).	:	Rs. 5,00,000/-		

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the


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annual peak production capacity not exceeding 82,755m³ of Rough Stone and 17,652m³ of Gravel by maintaining the ultimate depth of mining upto 38m (3m Gravel + 35m Rough Stone) below ground level and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions stated therein.

Subsequently, the subject was placed in the 662nd Authority meeting held on 16.10.2023. The Authority noted that the subject was appraised in the 410th SEAC meeting held on 22.09.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.

The Authority further noted as follows:

1. Original Application No. 148/2022 has been filed in the Hon'ble NGT, Southern Zone and the case is pending before the Hon'ble NGT, Southern Zone.
2. A complaint petition was received from Dr.R.Sushmitha against the quarry of M/s. Navamani Mines Private Limited at S.F. Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District regarding illegal mining and crushing operations vide letter dated 12.10.2023.


In view of the above, the Authority decided to refer back the proposal to SEAC to furnish remarks.

Now, this proposal was again placed in this 423rd meeting of SEAC held on 15.11.2023. The Project proponent has made a presentation along with clarification for the above shortcomings observed by the SEIAA.


SEIAA Query	Reply
Original Application No. 148/2022 has been filed in the Hon'ble NGT, Southern Zone and the case is pending before the Hon'ble NGT, Southern Zone	We wish to bring to your kind notice regarding the Original application filed by Dr. Sushmitha on 19.12.2022 vide application No 148/2022 is with regards to crushing units and not for the applied quarrying area in S.F.Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District


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SEAC -TN

17


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SEAC- TN

	<p>(File No.6993) and enclosing the petition copy.</p> <p>The petition copy clearly details about the case filed on the firm M/s. Sri Rathinagiriswarar Blue Metals (Crushing Unit) & M/s. Navamani Mines Pvt Ltd (Crushing Unit) with current status of the case is – The hearing is postponed for the final hearing 11.12.2023.</p> <p>We wish to declare that the case is not related to the proposed quarry application appraised by SEAC for file number 6993 and also herewith confirm by way of undertaking that the company shall abide to the final outcome of the case.</p>
<p>A complaint petition was received from Dr.R.Sushmitha against the quarry of M/s. Navamani Mines Private Limited at S.F. Nos. 15/1 & 15/2, Sivayam (North) Village, Krishnarayapuram Taluk, Karur District regarding illegal mining and crushing operations vide letter dated 12.10.2023.</p>	<p>Based on the request to SEAC during the 423rd SEAC Meeting we acknowledge the receipt of the Petition Copies and herewith we wish to bring your kind notice that we have applied for Environmental Clearance for our proposal for quarrying Rough stone and Gravel in S.F. No 15/1 and 15/2 of Sivayam North Village, Krishnarayapuram Taluk, Karur District vide File No 6993 and the same has been presented before the SEAC committee for its recommendation in</p>


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the 410th SEAC meeting. Based on the presentation the SEAC committee have recommended the proposal on its merits. Now as per the ADS raised by SEIAA with regards to the petition. We hereby wish to submit the few lines for favourable consideration, the petition is for a crusher establishment in different survey No which is in near vicinity from the applied area and not related to this project site.

We also wish to bring your kind notice that the first point regarding the NGT Case is the same lines as of the petition. Therefore, we herewith commit that we shall follow the final outcome of the NGT case and request your good office to reiterate your recommendations for Environmental Clearance for our proposed project site for quarrying of Rough Stone and Gravel vide File No. 6993. And also wish to bring your kind notice the project site is situated in S.F.No 15/1 and 15/2 over an extent of 2.80.5 Ha was previously operated by Thiru. Narasimman from whom we have purchased the land and the details are as follows:


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SEAC -TN


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SEAC- TN

	<p>Lease period - 14.09.2005 to 13.09.2010</p> <p>Proceeding No - 155/Kanimam/2005</p> <p>Dated 23.08.2005</p> <p>Pit Dimension -</p> <p>25m (L) X 15m (W) X 3m (D) - Pit-I</p> <p>37 m (L)* 18m (W) 3 m (D) - Pit- II.</p> <p>There is no other Quarries in the Name of M/s. Navamani Mines Private Limited.</p> <p>The case filed against the Crushing unit not related to this project site.</p>
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Further the SEAC have observed that (i) no other quarries in the name of M/s. Navamani Mines Private Limited are operating in this location and the case filed against the Crushing unit is not related to this project site;

(ii) the certain provisions of MMDR Act 1957 related to this case states that

"...21.(4) Whenever any person raises, transports or causes to be raised or transported, without any lawful authority, any mineral from any land, and, for that purpose, uses any tool, equipment, vehicle or any other thing, such mineral tool, equipment, vehicle or any other thing shall be liable to be seized by an officer or authority specially empowered in this behalf...."

"...22. Cognizance of offences.—No court shall take cognizance of any offence punishable under this Act or any rules made thereunder except upon complaint in writing made by a person authorised in this behalf by the Central Government or the State Government..."

Further it is clear that as per the provision of 23 (C) of MMDR Act, 1957, the State Government is empowered to make rules for preventing illegal mining, and transportation & storage of illegal minerals. All such mining which qualifies under illegal shall be dealt within the provisions of MMDR Act by the concern authorities.


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SEAC -TN


CHAIRMAN
SEAC-TN

Based on the presentation made & the documents furnished by the Project proponent and the above observations, SEAC decided to reiterate its recommendation already made in its 410th SEAC meeting held on 22.09.2023. All other conditions mentioned in the minutes will remain unchanged and unaltered.

Agenda No: 423-06

(File No: 7455/2020)

Proposed Rough Stone quarry lease over an extent of 2.54.0 Ha at S.F. Nos. 125/1, 125/5, 140/4, 140/6A, 140/6B, 140/7, 140/8, 141, 142/8A, 142/8B, 142/5B, 142/6, 142/7, 142/9, 142/11 & 142/12 of Udaiyalipatti Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu by Thiru. R. Rajmohan – For extension of validity of Terms of Reference. (SIA/TN/MIN/302258/2023, Dated: 14.07.2023)


The proposal was placed in this 423rd meeting of SEAC held on 15.11.2023. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The proponent Thiru. R. Rajmohan has obtained Terms of Reference vide Lr No. SEIAA-TN/F.No.7455/SEAC/TOR-738/2020 Dated: 12.08.2020 for the proposed Rough Stone quarry lease over an extent of 2.54.0 Ha at S.F.No. 125/1, 125/5, 140/4, 140/6A, 140/6B, 140/7, 140/8, 141, 142/8A, 142/8B, 142/5B, 142/6, 142/7, 142/9, 142/11 & 142/12 of Udaiyalipatti Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu.
2. Now, the proponent has applied for extension of validity of earlier issued ToR in Form-5 vide SIA/TN/MIN/302258/2023, dated: 14.07.2023.
3. Earlier, the proposal for extension of validity of earlier issued ToR was placed in the 661st Authority meeting held on 09.10.2023 & 10.10.2023. After detailed discussion, the authority decided to forward the proposal to SEAC for remarks and recommendations.

During the presentation, EIA Coordinator stated that originally, they had applied for Terms of Reference as the applied area falls under cluster situation and subsequently had been granted Terms of Reference by SEIAA-TN vide Lr No. SEIAA-TN/F.No.7455/SEAC/TOR-738/2020 Dated: 12.08.2020. Later due to financial


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MINUTES**678th MEETING****STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMIL NADU****Date: 11.12.2023 & 12.12.2023**

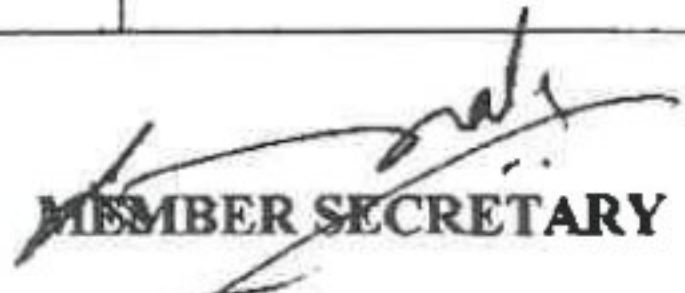
			<p>as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.</p> <p>8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.</p> <p>9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>10. The project proponent shall store/dump rejects, OB, top soil generated within the earmarked area of the project site and utilize the same for mine closure.</p>
5.	Proposed Rough Stone and Gravel quarry lease area over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur	6993	The Authority noted that the subject was appraised in the 423 rd SEAC meeting held on 15.11.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.


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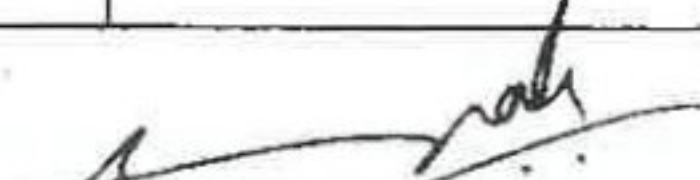
<p>District, Tamil Nadu by Tvl. Navamani Mines Private Limited - For Environmental Clearance. (SIA/TN/MIN/439433/2023)</p>	<p>After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining, decided to grant Environmental Clearance for the restricted quantity of 3,72,305 m³ of Rough Stone and 49,332 m³ of Gravel up to the ultimate depth of 33m (3m Gravel + 30m Rough Stone) below ground level and the annual peak production should not exceed 82,755m³ of Rough Stone and 17,652m³ of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.</p> <ol style="list-style-type: none"> 1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period. 2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented. 3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life. 4. There should be regular monitoring of air quality, water quality, ground water level and noise
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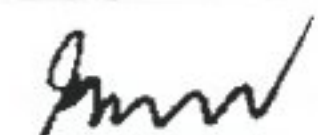

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CHAIRMAN
SEIAA-TN


		<p>quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months.</p> <p>5. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.</p> <p>6. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.</p> <p>7. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.</p> <p>8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.</p> <p>9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as</p>
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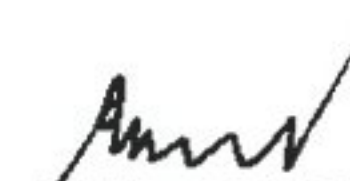
			<p>committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.</p> <p>10. The proponent shall take mitigation measures for all the suggestions made by the Public.</p>
6.	<p>Proposed Rough Stone quarry lease over an extent of 2.54.0 Ha at S.F. Nos. 125/1, 125/5, 140/4, 140/6A, 140/6B, 140/7, 140/8, 141, 142/8A, 142/8B, 142/5B, 142/6, 142/7, 142/9, 142/11 & 142/12 of Udaiyalipatti Village, Kulathur Taluk, Pudukkottai District, Tamil Nadu by Thiru. R. Rajmohan – For extension of validity of Terms of Reference. (SIA/TN/MIN/302258/2023)</p>	7455	<p>The Authority noted that the subject was appraised in the 423rd SEAC meeting held on 15.11.2023. During the presentation, EIA Coordinator stated that originally, they had applied for Terms of Reference as the applied area falls under cluster situation and subsequently had been granted Terms of Reference by SEIAA-TN vide Lr No. SEIAA-TN/F.No.7455/SEAC/TOR-738/2020 Dated: 12.08.2020. Later due to financial constraints PP had decided to withdraw the proposal and the same was accepted by the Committee and the Authority. Further, the PP now wants to re-apply for Terms of Reference under 'B1' Category as the said area falls under cluster to obtain Environmental Clearance as per the procedure laid down in EIA Notification, 2006. However, Committee noted that the PP had made an application for the extension of validity of earlier issued ToR, which is no longer in existence as it has already been withdrawn by the PP, instead of fresh ToR application. Hence, EIA coordinator stated that they had made an application for validity extension by mistake and thereby requested the Committee to allow them to withdraw the ToR extension proposal (Proposal No 302258). Hence, based on the above facts furnished by the EIA</p>



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MEMBER



CHAIRMAN
SEIAA-TN

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority(SEIAA), TAMIL NADU)

To,

The Managing Director
 NAVAMANI MINES PRIVATE LIMITED
 No. 5/898, Alagu Nagar, Trichy Road, Namakkal. -637001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIN/439433/2023 dated 21 Sep 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC24B001TN195730 |
| 2. File No. | 6993 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Tvl. Navamani Mines Private Limited
Rough Stone and Gravel Quarry Extent:
2.80.5ha S.F.No. 15/1 & 15/2 Sivayam
(North) Village, Krishnarayapuram Taluk,
Karur District |
| 7. Name of Company/Organization | NAVAMANI MINES PRIVATE LIMITED |
| 8. Location of Project | TAMIL NADU |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/01/2024

(e-signed)
 Thiru.Deepak S.Bilgi
 Member Secretary
 SEIAA - (TAMIL NADU)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*





THIRU. DEEPAK S. BILGI, I.F.S.
MEMBER SECRETARY

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU**

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.

Phone No. 044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr.No. SEIAA-TN/F.No.6993/1(a)/EC. No:6205/2023, dated: 12.12.2023

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough Stone and Gravel quarry over an extent of 2.80.5 Ha at S.F.Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by Tvl. Navamani Mines Private Limited under project category - “B” and Schedule S.No. 1(a) – Issue of Environmental Clearance – Regarding.

- Ref:**
1. ToR issued vide Lr No. SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 Dated:24.09.2020
 2. Public Hearing conducted on 21.06.2023
 3. Online Proposal No. SIA/TN/MIN/439433/2023, Dated: 06.08.2023
 4. Project proponent submitted EIA Report to SEIAA-TN on 10.08.2023
 5. Minutes of the 410th Meeting of SEAC held on 22.09.2023
 6. Minutes of the 662nd Meeting of SEIAA held on 16.10.2023
 7. Minutes of the 423rd Meeting of SEAC held on 15.11.2023
 8. Minutes of the 678th Meeting of SEIAA held on 11.12.2023 & 12.12.2023

Details of Minor Mineral Activity:-

This has reference to your application 3rd & 4th cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor minerals based on the particulars furnished in your application as shown below.

Sl. No	Salient Features of the Proposal	
1.	Name of the Owner/Firm	Tvl. Navamani Mines Private Limited,

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SEIAA-TN**

		Thiru. Pazhaniyandi Vimalathithan, Director S/o. Pazhaniyandi, No.5/898, Alagu Nagar, Trichy Main Road, Namakkal District - 637 001.
2.	Type of quarrying	Rough Stone and Gravel
3.	S.F Nos. of the quarry site	15/1 & 15/2
4.	Village in which situated	Sivayam (North)
5.	Taluk in which situated	Krishnarayapuram
6.	District in which situated	Karur
7.	Extent of quarry (in ha.)	2.80.5 Ha
8.	Latitude & Longitude of all corners of the quarry site	10°52'19.57"N to 10°52'25.68"N 78°22'26.70"E to 78°22'34.23"E
9.	Topo Sheet No.	58 - J/05
10.	Type of mining	Opencast Mechanized Mining
11.	Period of Current Mine Plan	5 years
12.	Production (Quantity in m ³)	3,72,305 m ³ of Rough Stone and 49,332 m ³ of Gravel
13.	Depth of Quarrying	33m (3m Gravel + 30m Rough Stone) below ground level
14.	Depth of water table	45m-50m below ground level
15.	Man Power requirement per day:	36 Nos.
16.	Water requirement:	4.0 KLD
	i) Drinking Water & Domestic Purpose	1.5 KLD
	ii) Dust suppression	1.5 KLD
	iii) Green belt	1.0 KLD
17.	Power requirement	TNEB 3,24,972 Liters of HSD
18.	Precise area communication approved by the District Collector with date	Na.Ka.No.256/Kanimam/2019, dated:19.06.2019
19.	Mining Plan approved by the Deputy Director, Dept. of Geology and Mining with date	Rc.No.256/Mines/2019, dated: 24.06.2019

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SEJAA-TN

20.	500m cluster letter issued by the Deputy Director, Dept. of Geology and Mining with date	R.C. No.256/Mines/2019, dated:25.06.2019
21.	VAO certificate regarding structures within 300m radius	Letter dated 24.06.2019
22.	ToR details	Lr No. SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 Dated:24.09.2020
23.	Public hearing details	21.06.2023
24.	EIA report submitted on	10.08.2023
25.	Project Cost (excluding EMP cost)	Rs. 65,68,505/-
26.	EMP cost (in Rs. Lakh)	Capital Cost – Rs. 35,23,350/- Recurring Cost – Rs. 22,51,441/-
27.	CER cost (in Rs. Lakh)	Rs. 5,00,000/-

Validity:

This Environmental Clearance is accorded for the quantity of 3,72,305 m³ of Rough Stone and 49,332 m³ of Gravel up to the ultimate depth of 33m (3m Gravel + 30m Rough Stone) below ground level and the annual peak production should not exceed 82,755m³ of Rough Stone and 17,652m³ of Gravel.

The Environmental Clearance issued is valid as per the approved mine plan period and as per MoEF&CC's notification S.O.1533(E) dated 14.09.2006 and S.O. 1807(E) dated 12.04.2022.

AFFIDAVIT FURNISHED BY THE PROPONENT

The Proponent has furnished affidavit in stamp paper attested by the Notary stating that We, TVL. NAVAMANI MINES PRIVATE LIMITED Thiru.Pazhaniyandi Vimalathithan- Director S/o. Pazhaniyandi, No.5/898, Alagu Nagar, Trichy Main Road, Namakkal District – 637 001 solemnly declare and sincerely affirm that:

We have apply for getting Environment Clearance to SEIAA, Tamil Nadu State for quarry lease for quarrying of Rough Stone and Gravel Quarry Project at over an Extent of 2.80.5Ha of Patta lands in S.F. Nos. 15/1 & 15/2 of Sivayam (North) Village, Krishnarayapuram Taluk, Namakkal District, Tamil Nadu State.

1. We swear to state and confirm that within 10km area of the quarry site, we have applied for environment clearance, none of the following is situated:


MEMBER SECRETARY
SEIAA-TN

- Protected areas notified under the wild life (Protection) Act, 1972,
- Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974,
- Eco-Sensitive areas as notified.
- Interstate Boundary

2. We will spend the amount of Rs.5 Lakhs towards Corporate Environment Responsibility (Revised CER) for the following activities to the Panchayat Union Middle School, Sivayam (West), Ayyarmalai, Kulithalai Taluk, Karur District before commencement of quarrying activities.

Sl. No.	Description	Cost break up
1	Renovation of toilet and its maintenance	2,00,000/-
2	Providing environmental related books	30,000/-
3	Carrying out plantation in around school (100 Nos)	20,000/-
4	False Ceiling for the Class room	1,50,000/-
5	Smart board & R.O Water purifier	1,00,000
TOTAL		Rs.5,00,000/-

3. The total area of following quarries located within 500m radius from the periphery of my quarry site details as shown below:

I. Existing Other Quarries:

S. No.	Name of the Owner	S.F. No	Extent in Hect.	Lease Period	Remarks
1.	Thiru.A.Shanmugaraja, S/o Appavu, No. 219, Manapparai Main Road, Iyyar Malai, Sivayam Post, Karur District.	13/1 14/2 14/3	0.71.0 1.13.5 0.65.0	07.02.2018 TO 06.02.2023	--
2.	Thiru. D. Rathinam, S/o Duraisamy, 153/A, Kampan Street, Kavery Nagar, Kulithalai TK, Karur District.	30/1A 30/1B	1.18.0 1.28.0	07.02.2018 To 06.02.2023	--
3.	M.Palaniyandi, S/o Mottaiyandi 2/34, Ambalakkara Street,	2/2	2.34.5	10.7.2014 To 09.07.2019	--

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SEIAA-TN

	Somarasampettai Srirangam Taluk, Trichy District.				
4.	Tmt. M. Jayamani W/o Monoharan Ponniyagoundanpudhur, Punnamchathiram, Aravakurichi Taluk, Karur.	30/4 31/1	0.73.0 0.31.0	06.12.2018 To 05.12.2023	--

II. Proposed Area:

S. No.	Name of the Owner	S.F. No	Extent in Hect.	Lease Period	Remarks
1.	Tvl. Navamani Mines Private Limited, Thiru.Pazhaniyandi Vimalathithan- Director, No. 5/898, Alagu Nagar, Trichy Road, Namakkal- 637 001	15/1 15/2	1.83.5 0.97.0	5 Years	---

III. Lease Expired and Abandoned Area

S. No.	Name of the Owner	S.F. No	Extent in Hect.	Lease Period	Remark
---Nil---					

4. There will not be hindrance or disturbance to the people living during quarrying activities and transportation of the mineral.
5. There is no approved habitation within 300m radius from the periphery of our quarry.
6. We swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the laborers working in Our quarry site.
8. The existing road from the main road to quarry is in good condition and the same is being maintained and utilized for Transportation of Rough stone.
9. We will not engage any child labor in my quarry site and We aware that engaging child labor is punishable under the law.
10. All types of safety / protective equipment will be provided to all the laborers working in our quarry.


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11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

REVISED EMP BUDGET

Activities	Capital Cost	Recurring Cost
Air Environment	3523350	2251441
Noise Environment		
Waste Management		
Mine Closure		
Implementation of EC, Mining Plan & DGMS Condition- Public hearing commitment		
CER		

Note: Cost inclusive of 5% cost inflation anticipated every year

EMP BUDGET SUMMARY BREAKUP YEAR WISE

Year	Total Cost
1st Year	₹ 57,74,791/-
2nd Year	₹ 23,64,013/-
3rd Year	₹ 24,82,214/-
4th Year	₹ 26,06,324/-
5th Year	₹ 27,36,641/-

I ensure to do all the social and Environment commitment as mentioned in the scheme of mining to the best of my knowledge.

DETAILS OF QUARRIES LOCATED WITHIN 500M RADIUS FROM THE PROPOSED QUARRY:

The Project Proponent has submitted a copy of the letter obtained from the Deputy Director, Department of Geology and Mining, Karur District in his letter R.C. No.256/Mines/2019, dated:25.06.2019 has stated that the details of other quarries within a radius 500m from the boundary of the proposed quarry site as follows:

I. Existing Other Quarries:-

Sl No.	Name of the Owner	S.F.Nos.	Extent (hect)	Lease Period	Remarks
1.	Thiru.A.Shanmugaraj, S/o. Appavu, No. 219, Manapparai Main Road, Iyyar Malai,	13/1 14/2 14/3	0.71.0 1.13.5 0.65.0	07.02.2018 TO 06.02.2023	--

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SEIAA-TN**

	Sivayam Post, Karur District.				
2.	Thiru. D. Rathinam, S/o. Duraisamy, 153/A, Kampam Street, Kavery Nagar, Kulithalai TK, Karur District.	30/1A 30/1B	1.18.0 1.28.0	07.02.2018 To 06.02.2023	--
3.	Thiru.M.Palaniyandi, S/o. Mottaiyandi, 2/34, Ambalakkara Street, Somarasampettai Srirangam Taluk, Trichy District.	2/2	2.34.5	10.7.2014 To 09.07.2019	--
4.	Tmt. M. Jayamani, W/o. Manoharan, Ponniyagoundanpudhur, Punnamchathiram, Aravakurichi Taluk, Karur District.	30/4 31/1	0.73.0 0.31.0	06.12.2018 To 05.12.2023	--

II. Proposed Area:-

Sl No.	Name of the Owner	S.F.Nos.	Extent (hect)	Lease Period	Remarks
1.	Tvl. Navamani Mines Private Limited, Thiru.P.Mani, Managing Director, No.5/898, Alagu Nagar, Trichy Road, Namakkal- 637 001	15/1 15/2	1.83.5 0.97.0	5 Years	---

III. Lease Expired and Abandoned Area:-

Sl No.	Name of the Owner	S.F.Nos.	Extent (hect)	Lease Period	Remarks
1					
..... Nil					

DISCUSSION BY SELAA AND THE REMARKS:-

The subject was placed in the 678th Authority meeting held on 11.12.2023 & 12.12.2023. The Authority noted that the subject was appraised in the 423rd SEAC meeting held on 15.11.2023. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.

After detailed discussions, the Authority taking into account the recommendations of SEAC and also the safety aspects and to ensure sustainable, scientific and systematic mining,


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 SEIAA-TN

decided to grant Environmental Clearance for the restricted quantity of 3,72,305 m³ of Rough Stone and 49,332 m³ of Gravel up to the ultimate depth of 33m (3m Gravel + 30m Rough Stone) below ground level and the annual peak production should not exceed 82,755m³ of Rough Stone and 17,652m³ of Gravel. This is also subject to the conditions imposed by SEAC, normal conditions stipulated by MOEF&CC in addition to the following conditions and the conditions in Annexure 'A' of this minutes.

1. Keeping in view of MoEF&CC's notification S.O.1533(E) dated.14.09.2006 and S.O. 1807(E) dated 12.04.2022, this Environmental Clearance is valid as per the approved mine plan period.
2. The EC granted is subject to review by District Collector, Mines Dept. and TNPCB on completion of every 5 years and also during the mine plan period, till the project life so as to review the EC conditions and to ensure that they have all been adhered to and implemented.
3. The project proponent shall submit a Certified Compliance Report obtained from IRO of MoEF&CC to the monitoring, regulatory and other concerned authorities including SEIAA, while seeking a renewal of the mining plan to cover the project life.
4. There should be regular monitoring of air quality, water quality, ground water level and noise quality and reports regarding the same should be submitted to TNPCB, SEIAA & IRO of MoEF&CC once in every 6 months.
5. The proponent shall strictly adhere to the mining plan and half yearly and annual returns shall be submitted to the Director of Geology and Mining Department with copy marked to TNPCB, SEIAA & IRO of MoEF&CC.
6. Biodiversity in and around the project area should be monitored frequently and detailed biodiversity report should be submitted every year to SEIAA & IRO of MoEF&CC.
7. The progressive and final mine closure plan including the green belt implementation and environmental norms should be strictly followed as per the EMP and as per the amount committed and approved in EC for EMP. Status of progressive mine closure and green belt implementation should be included in the half yearly compliance report submitted to TNPCB, SEIAA & IRO of MoEF&CC.
8. As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the


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SEIAA-TN

environmental conditions prescribed in the prior environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login.

9. The amount allocated for EMP should be kept in a separate account and both the capital and recurring expenditures should be done year wise for the works identified, approved and as committed. The work & expenditure made under EMP should be elaborated in the bi-annual compliance report submitted and also should be brought to the notice of concerned authorities during inspections.
10. The proponent shall take mitigation measures for all the suggestions made by the Public.

Annexure 'A'

a) EC Compliance

1. The Environmental Clearance is accorded based on the assurance from the project proponent that there will be full and effective implementation of all the undertakings given in the Application Form, Pre-feasibility Report, mitigation measures as assured in the Environmental Impact Assessment/ Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application.
2. All the conditions as presented by the proponent in the PPT during SEAC appraisal should be addressed in Full.
3. The proponent shall submit Compliance Reports on the status of compliance of the stipulated EC conditions including results of monitored data. It shall be sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA).
4. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

b) Applicable Regulatory Frameworks

5. The project proponent shall strictly adhere to the provisions of Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act,


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1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002, Biological diversity Rules, 2004 & TN Forest Act, 1882 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter

c) **Safe mining Practices**

6. The AD/DD, Dept. of Geology & Mining shall ensure operation of the proposed quarry after the submission slope stability study conducted through the reputed research & Academic Institutions such as NIRM, IITs, NITS Anna University, and any CSIR Laboratories etc.
7. The AD/DD, Dept. of Geology & Mining & Director General of Mine safety shall ensure strict compliance and implementation of bench wise recommendations/action plans as recommended in the scientific slope-stability study of the reputed research & Academic Institutions as a safety precautionary measure to avoid untoward accidents during mining operation.
8. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically sensitive and archeologically important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.

d) **Water Environment – Protection and mitigation measures**

9. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and groundwater, nor cause any pollution, to water sources in the area.
10. The proponent shall ensure that the activities do not impact the water bodies/wells in the neighboring open wells and bore wells. The proponent shall ensure that the activities do not in any way affect the water quantity and quality in the open wells and bore wells in the vicinity or impact the water table and levels. The proponent shall


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SEIAA-TN

ensure that the activities do not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.

11. Water level in the nearest dug well in the downstream side of the quarry should be monitored regularly and included in the Compliance Report.
12. Quality of water discharged from the quarry should be monitored regularly as per the norms of State Pollution Control Board and included in the Compliance Report.
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of TNMBR/TNCDBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the compliance reports to SEIAA.
15. Regular monitoring of ground water level and water quality shall be carried out around the mine area during mining operation. At any stage, if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.

e) Air Environment – Protection and mitigation measures

17. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.
18. The proponent shall ensure that the activities undertaken do not result in carbon emission, and temperature rise, in the area.
19. The proponent shall ensure that Monitoring is carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.

f) Soil Environment – Protection and mitigation measures

20. The proponent shall ensure that the operations do not result in loss of soil biological properties and nutrients.


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SEIAA-TN

21. The proponent shall ensure that activity does not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soil and water.
22. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health.
23. Bio remediation using microorganisms should be carried out to restore the soil environment to enable carbon sequestration.
24. The proponent shall ensure that the mine restoration is done using mycorrhizal VAM, vermin-composting, Biofertilizers to ensure soil health and biodiversity conservation.
25. The proponent shall ensure that the topsoil is protected and used in planting activities in the area.
26. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.
27. The top soil shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geotextile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
28. Activities should not result in invasion of site by exotic and alien plant and animal species and disturb the native biodiversity and soil micro flora and fauna.

g) Noise Environment – Protection and mitigation measures

29. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
30. The sound at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Hence, the PP shall ensure that the biological clock of the villages are not disturbed because of the mining activity.


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SEIAA-TN

h) Biodiversity - Protection and mitigation measures

31. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
32. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone. The proponent shall ensure that the activities in no way result in disturbance to forest and trees in vicinity. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem. The proponent shall ensure that the activity does not result in invasion by invasive alien species. The proponent shall ensure that the activities do not disturb the resident and migratory birds. The proponent shall ensure that the activities do not disturb the vegetation and wildlife in the adjoining reserve forests and areas around.
33. The proponent shall ensure that the activities do not disturb the agro biodiversity and agro farms. Actions to be taken to promote agroforestry, mixed plants to support biodiversity conservation in the mine restoration effort.
34. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
35. The proponent shall ensure that the activities do not impact green lands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattle.

i) Climate Change

36. The project activity should not in any way impact the climate and lead to a rise in temperature.
37. There should be least disturbance to landscape resulting in land use change, contamination and alteration of soil profiles leading to Climate Change.
38. Intensive mining activity should not add to temperature rise and global warming.
39. Operations should not result in GHG releases and extra power consumption leading to Climate Change.


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SEIAA-TN


40. Mining through operational efficiency, better electrification, energy use, solar usage, use of renewable energy should try to decarbonize the operations.
41. Mining Operation should not result in droughts, floods and water stress, and shortages, affecting water security both on site and in the vicinity.
42. Mining should not result in water loss from evaporation, leaks and wastage and should support to improve the ground water.
43. Mining activity should be flood proof with designs and the drainage, pumping techniques shall ensure climate-proofing and socio-economic wellbeing in the area and vicinity.

j) Reserve Forests & Protected Areas

44. The activities should provide nature based support and solutions for forest protection and wildlife conservation.
45. The project activities should not result in forest fires, encroachments or create forest fragmentation and disruption of forest corridors.
46. There should be no disturbance to the freshwater flow from the forest impacting the water table and wetlands.
47. The project proponent should support all activities of the forest department in creating awareness to local communities on forest conservation.
48. The project activities should not alter the geodiversity and geological heritage of the area.
49. The activities should not result in temperature rise due to increased fossil fuels usage disrupting the behaviour of wildlife and flora.
50. The activities should support and recognise the rights and roles of indigenous people and local communities and also support sustainable development.
51. The project activities should support the use of renewables for carbon capture and carbon storage in the project site and forest surrounds.
52. The project activities should not result in changes in forest structure, habitats and genetic diversity within forests.

k) Green Belt Development

53. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) are planted.


MEMBER SECRETARY
SEIAA-TN

54. The proponent shall ensure the area is restored and rehabilitated with native trees as recommended in SEAC Minutes (in Appendix).

l) Workers and their protection

55. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.

56. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

57. The workers shall be employed for working in the mines and the working hours and the wages shall be implemented/enforced as per the Mines Act, 1952.

m) Transportation

58. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

59. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air


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SEIAA-TN

pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

n) Storage of wastes

60. The project proponent shall store/dump the waste generated within the earmarked area of the project site for mine closure as per the approved mining plan.

o) CER/EMP

61. The CER should be fully Implemented and fact reflected in the Half-yearly compliance report.

62. The EMP shall also be implemented in consultation with local self-government institutions & Govt. departments.


63. The follow-up action on the implementation of CER Shall be included in the compliance report.

p) Directions for Reclamation of mine sites

64. The mining closure plan should strictly adhere to appropriate soil rehabilitation measures to ensure ecological stability of the area. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.

65. The proponent shall ensure that the mine closure plan is followed as per the mining plan and the mine restoration should be done with native species, and site restored to near original status. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.

66. A crucial factor for success of reclamation site is to select sustainable species to enable develop a self-sustaining eco system. Species selected should easily establish, grow rapidly, and possess good crown and preferably be native species. Species to be planted in the boundary of project site should be un palatable for cattle's/ goats and should have proven capacity to add leaf-litter to soil and decompose. The species planted should be adaptable to the site conditions. Should be preferably pioneer species, deciduous in nature to allow maximum leaf-litter, have deep root system, fix


MEMBER SECRETARY
SEIAA-TN

atmospheric nitrogen and improve soil productivity. Species selected should have the ability to tolerate altered pit and toxicity of and site. They should be capable of meeting requirement of local people in regard to fuel fodder and should be able to attract bird, bees and butterflies. The species should be planted in mixed association.

67. For mining area reclamation plot culture experiments to be done to identify/determine suitable species for the site.
68. Top soil with a mix of beneficial microbes (Bacteria/Fungi) to be used for reclamation of mine spoils. AM Fungi (Arbuscular mycorrhizal fungi), plant growth promoting Rhizo Bacteria and nitrogen fixing bacteria to be utilized.
69. Soil and moisture conservation and water harvesting structures to be used where ever possible for early amelioration and restoration of site.
70. Top soil is most important for successful rehabilitation of mined sites. Topsoil contains majority of seeds and plant propagation, soil microorganism, Organic matter and plant nutrients. Wherever possible the topsoil should be immediately used in the area of the for land form reconstruction, to pre mining conditions.
71. Over burdens may be analyzed and tested for soil characteristics and used in the site for revegetation. Wherever possible seeds, rhizome, bulbs, etc of pioneering spices should be collected, preserved and used in restoring the site.
72. Native grasses seeds may be used as colonizers and soil binders, to prevent erosion and allow diverse self- sustaining plant communities to establish. Grasses may offer superior tolerance to drought, and climatic stresses.
73. Reclamation involves planned topographical reconstruction of site. Care to be taken to minimize erosion and runoff. Topsoils should have necessary physical, chemicals, ecological, properties and therefore should be stored with precautions and utilized for reclamation process. Stocked topsoil should be stabilized using grasses to protect from wind. Seeds of various indigenous and local species may be broad casted after topsoil and treated overburden are spread.
74. Alkaline soils, acidic soils, Saline soils should be suitably treated/amended using green manure, mulches, farmyard manure to increase organic carbon. The efforts should be taken to landscape and use the land post mining. The EMP and mine closure plan should provide adequate budget for re-establishing the site to pre-mining conditions. Effective steps should be taken for utilization of over burden. Mine waste


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to be used for backfilling, reclamation, restoration, and rehabilitation of the terrain without affecting the drainage and water regimes. The rate of rehabilitation should be similar to rate of mining. The land disturbed should be reshaped for long term use. Mining should be as far as possible be eco-friendly. Integration of rehabilitation strategies with mining plan will enable speedy restoration.

75. Efforts should to taken to aesthetically improve the mine site. Generally, there are two approaches to restoration i.e Ecological approach which allows tolerant species to establish following the succession process allowing pioneer species to establish. The other approach i.e plantation approach is with selected native species are planted. A blend of both methods may be used to restore the site by adding soil humus and mycorrhiza.
76. Action taken for restoration of the site should be specifically mentioned in the EC compliances.

CONDITIONS IMPOSED BY SEAC:

- 1) The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022.
- 2) The PP shall furnish a Standard Operating Procedures (SoP) for carrying out the blasting operations in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 3) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority to store only the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008 before the execution of the lease.
- 4) Due to the existence of habitations at a distance of 460m, the PP shall carry out a scientific study within a period of six months from the commencement of mining operation for evolving the Controlled Blast Design and Safe Blasting Practices, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal,


MEMBER SECRETARY
SEIAA-TN

IIT(ISM)/Dhanbad, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 5) As a part of Ground Water Management, the PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level present in the core zone, within 2 years from the commencement of mining operations, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 6) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 3rd year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 7) The PP shall improve the haulroad passing through the habitation by laying tar / asphalt road of adequate thickness with adequate speed restricting mechanisms and maintain it during the period of quarrying operation and a half-yearly compliance report shall be furnished to the DEE/TNPCB.
- 8) As accepted by the Project Proponent the CER cost of Rs. 5 lakhs and the amount shall be spent for the activities as committed towards the Panchayat Union Middle School, Sivayam (West), Ayyarmalai, Kulithalai Taluk, Karur District, before obtaining CTO from TNPCB.


MEMBER SECRETARY
SEIAA-TN

- 9) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
- 10) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 11) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
- 12) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
- 13) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- 14) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
- 15) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 16) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.
- 17) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in


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SEIAA-TN

the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.

- 18) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
- 19) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
- 20) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
- 21) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
- 22) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.
- 23) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 24) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 25) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.
- 26) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 27) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should


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SEIAA-TN

be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.

- 28) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 29) **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 30) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.
- 31) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.
- 32) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 33) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.


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SEIAA-TN

- 34) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 35) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 36) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 37) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
- 38) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
- 39) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 40) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 41) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 42) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by


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SEIAA-TN

carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.

- 43) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 44) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 45) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
- 46) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- 47) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
- 48) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.


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SEIAA-TN

49) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.

Appendix -I

List of Native Trees Suggested for Planting

1. *Aeglemarmelos*-Vilvam
2. *Adenaantherapavonina*-Manjadi
3. *Albizialebbeck*-Vaagai
4. *Albiziaamara*-Usil
5. *Bauhinia purpurea* - Mantharai
6. *Bauhinia racemosa* - Aathi
7. *Bauhinia tomentosa*-Iruvathi
8. *Buchananiaaillaris*-Kattuma
9. *Borassusflabellifer*- Panai
10. *Buteamonosperma* - Murukkamaram
11. *Bobaxceiba*- Ilavu, Sevvilavu
12. *Calophylluminophyllum* - Punnai
13. *Cassia fistula*- Sarakondrai
14. *Cassia roxburghii*- Sengondrai
15. *Chloroxylonsweitenia* - Purasamaram
16. *Cochlospermumreligiosum*- Kongu, Manjallavu
17. *Cordiadichotoma*- Mookuchalimaram
18. *Cretevaadansonii*-Mavalingum
19. *Dilleniaindica*- Uva, Uzha
20. *Dilleniapentagyna*- SiruUva, Sitruzha
21. *Diospyrosebenum*- Karungali
22. *Diospyroschloroxylon*- Vaganai
23. *Ficusamplissima*- Kalltchi
24. *Hibiscus tiliaceous*-Aatrupoovarasu
25. *Hardwickiabinata*- Aacha
26. *Holopteliaintegrifolia*-Aayili
27. *Lanneacoromandelic* - Odhiam
28. *Lagerstroemia speciosa* - Poo Marudhu

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29. *Lepisanthustetraphylla*- Neikottaimaram
30. *Limoniaacidissima* - Vila maram
31. *Litseaglutinosa*-Pisinpattai
32. *Madhucalongifolia* - Illuppai
33. *Manilkarahexandra*-UlakkaiPaalai
34. *Mimusopselengi* - Magizhamaram
35. *Mitragynaparvifolia* - Kadambu
36. *Morindapubescens*-Nuna
37. *Morindacitrifolia*- VellaiNuna
38. *Phoenix sylvestre*-Eachai
39. *Pongamiapinnata*-Pungam
40. *Premnamollissima*- Munnai
41. *Premnaserratifolia*- Narumunnai
42. *Premnatomentosa*-PurangaiNaari, PudangaNaari
43. *Prosopiscinerea* - Vannimaram
44. *Pterocarpusmarsupium* - Vengai
45. *Pterospermumcanescens*-Vennangu, Tada
46. *Pterospermumxylocarpum* - Polavu
47. *Puthranjivaroxburghii*-Puthranjivi
48. *Salvadorapersica*- UgaaMaram
49. *Sapindusemarginatus*- Manipungan, Soapukai
50. *Saracaasoca* - Asoca
51. *Streblusasper*- Pirayamaram
52. *Strychnosnuxvomica*-Yetti
53. *Strychnopotatorum* - Therthang Kottai
54. *Syzygiumcumini* - Naval
55. *Terminaliabellerica*-Thandri
56. *Terminalia arjuna*- Venmarudhu
57. *Toona ciliate* - Sandhanavembu
58. *Thespesiapopulnea*- Puvarasu
59. *Walsuratrifoliata*-valsura
60. *Wrightiatinctoria*- Veppalai
61. *Pithecellobium dulce* - Kodukkapuli



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SEIAA-TN


4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. **A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.**
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.


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18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF&CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.


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SEIAA-TN

- ii. Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.


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34. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
35. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
36. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF&CC, GOI.
37. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF&CC, GOI.
38. Bunds to be provided at the boundary of the project site.
39. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
40. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
41. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
42. The Project Proponent shall provide solar lighting system to the nearby villages.
43. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
44. Safety equipments to be provided to all the employees.
45. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
46. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
47. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.


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48. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
49. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
50. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
51. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
52. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
53. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
54. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
55. All the commitment made by the project proponent in the proposal shall be strictly followed.
56. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
57. All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
58. The company shall stress upon the preventive aspects of occupational health.
59. A separate environment and safety management cell with qualified staff shall be set up before commissioning of construction activities and shall be retained throughout



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the lifetime of the industry, for implementation of the stipulated environmental safeguards.


- 60. A scientific site/ ecological rehabilitation and restoration plan on long term basis should be drawn to carryout restoration with native species and Bio diversity.
- 61. The Green/Blue plan should guide the restoration of the site. The rehabilitation/restoration plan should be submitted to SEIAA-TN within one month. If applicable.
- 62. The existing water bodies should not be disturbed to ensure sustainable environment for aquatic life forms.
- 63. The proponent should completely implement all environmental pollution control measures as detailed in the EIA report and in the additional report.
- 64. Avenue plantation wherever needed has to be carried out along the route for dust suppression.
- 65. The green belt developed for the prevention of dust pollution should not form a part of the larger green belt development envisaged in the EIA report.
- 66. Regular monitoring and check up for pulmonary and carcinogenic diseases to be carried out regularly, not only for the workers involved in the mines but also to the people in the villages adjoining the mines. Interaction with the Primary Health Centre & district medical officer should be on regular basis to monitor the incidence of the diseases if any and to provide suitable medical facility for the patients.
- 67. Monitoring of well water levels and water quality of the wells in the locations furnished in the EIA report shall be done during pre-monsoon and post monsoon period and results submitted to the Regional Office of MoEF, Chennai and SEIAA.
- 68. Monitoring of water quality and air quality in and around the project site in the selected monitoring points as mentioned in the EIA report shall be continued regularly involving Academic Institutions.
- 69. Hydro geological study including infiltration test shall be conducted by any reputed agency to estimate leachate quantity.
- 70. Regular medical check-up for mine workers and nearby residents around the project site involving community medical centre/NIMH shall be conducted.
- 71. As per norms, the health study should be conducted through competent/approved health organization and report submitted for one year.


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SEIAA-TN

72. The effective safe guard measures shall be provided to control particulate dust level in critical areas, transfer points and haul road within the mine area.
73. NOC from the State GWA for drawing ground water shall be obtained, if ground water table is intersected.
74. Green belt shall be provided as per norms of MoEF&CC, GOI, in consultation with local DFO.
75. All the recommendations made in the EIA report of the project shall be effectively implemented.
76. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of the mine engineers/ managers and the workers to ensure that all necessary environmental, safety and health measures are undertaken.
77. All the environmental protection measures and safeguards as recommended in the EIA report shall be complied with.
78. Hydro geological study of the area shall be reviewed annually and report submitted to the Authority. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the operation of the Mining activity.
79. A separate Environmental Management Cell equipped with full fledged laboratory facilities to carry out the various Environmental Management and Monitoring functions shall be set up under the control of a Senior Executive.
80. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF at Chennai, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; RSPM, SO₂, NO_x or critical sector parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.


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SEIAA-TN

3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.


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13. Workers / labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter / modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest


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Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India / Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

22. Any other conditions stipulated by other Statutory / Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect / not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked / cancelled.


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Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Industries, Investment Promotion & Commerce Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32.
7. The District Collector, Karur District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32.
9. Assistant Director, Department of Geology & Mining, Karur District.
10. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
11. File Copy.

Signature valid

Digitally signed by: Mr. Deepak S. Bilgi
Designation: Member Secretary
Date and Time: 1/5/2024 7:58:24 PM
Page 38 of 38



MINING PLAN FOR SIVAYAM (NORTH) ROUGH STONE AND GRAVEL QUARRY

(PREPARED UNDER RULES 41 & 42 AMENDED UNDER TAMIL NADU MINOR MINERAL CONCESSION RULES, 1959)

Lease period = Five years

IN

LOCATION OF THE QUARRY LEASE APPLIED AREA

EXTENT : 2.80.5ha
 S.F.NO's : 15/1 & 15/2
 VILLAGE : SIVAYAM (NORTH)
 TALUK : KRISHNARAYAPURAM
 DISTRICT : KARUR
 STATE : TAMIL NADU

FOR

APPLICANT

Tvl. Navamani Mines Private Limited,

Thiru.P.Mani, Managing Director,
 No.5/898, Alagu Nagar,
 Trichy Road,
 Namakkal – 637 001.

PREPARED BY

Dr.P.Thangaraju, M.Sc., Ph.D.,

Qualified Person

Regd.off.No.17, Advaita Ashram Road,
 Alagapuram, Salem – 636 004.
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This Mining Plan is approved subject to the conditions/stipulations indicated in the Mining Plan approval Letter No: 256/MIN/12 Dated: 24.06.2019



Mining Plan

Sivayam (North) Rough Stone and Gravel Quarry

SALIENT FEATURES																		
S. No.	Salient Features Present around site	Prescribed safety distance	Actual Distance from the site															
1.	Railways, Highways, Reservoirs or Canal	50m	<p>Railway line – 8.5km (Karur - Trichy) Northeastern side of the lease applied area.</p> <p>National Highway (NH-67) Coimbatore – Trichy 9km on the Northeastern side of the lease applied area.</p> <p>River – Cauvery River is passing about 9km on the Northern side of the lease applied area.</p> <p>Reservoir – No reservoir within 10km radius.</p> <p>Canal – No Canal within 1km radius.</p>															
2.	Village Road	10m	No Village Road within 10m radius of the lease applied area.															
3.	Habitation / Village	300m	There is no approved habitation within 300m radius from the lease applied area.															
4.	Adjacent Patta Land / Govt. Land	7.5m/10m	<table border="1"> <thead> <tr> <th>Direction</th> <th>Classification</th> <th>Safety Distance</th> </tr> </thead> <tbody> <tr> <td>North</td> <td>Patta land</td> <td>7.5m</td> </tr> <tr> <td>East</td> <td>Patta land</td> <td>7.5m</td> </tr> <tr> <td>South</td> <td>Patta land</td> <td>7.5m</td> </tr> <tr> <td>West</td> <td>Patta land</td> <td>7.5m</td> </tr> </tbody> </table> <p>7.5m safety distance has been maintained from the Patta land (Refer Plate No. II).</p>	Direction	Classification	Safety Distance	North	Patta land	7.5m	East	Patta land	7.5m	South	Patta land	7.5m	West	Patta land	7.5m
Direction	Classification	Safety Distance																
North	Patta land	7.5m																
East	Patta land	7.5m																
South	Patta land	7.5m																
West	Patta land	7.5m																
5.	Housing area, EB line (HT & LT Line)	50m	There is no EB (LT/HT) line or Housing area located within 50m radius of the area.															
6.	Boundaries of the permitted area	7.5m/10m	<p>The boundaries of the permitted areas is as follows:</p> <p>North – S.F.Nos.8, 7 & 16</p> <p>East – S.F.Nos.16 & 17</p> <p>South – S.F.Nos.15/3B2, 15/3B1 & 15/3A</p> <p>West – S.F.Nos.13 & 14</p> <p>7.5m safety distance has been maintained from the Patta land.</p>															
7.	Reserve forest	50m	There is no reserved forest within the radius of 50m.															
8.	Protected area / ECO sensitive area/Wild Life Sanctuary	10Km	There is no ECO sensitive Zone/ Wild Life Sanctuary/ Critically Polluted Area/ HACA/ CRZ located within 10km radius of the area.															

**8.0 OTHER PERMANENT STRUCTURES (also shown in the map)****8.1 Habitations/ Villages natham:**

There is no approved habitation/village located within 300m radius of the lease applied area.

8.2 Power Lines (HT/LT):

There is no EB (LT/HT) line or Housing area situated within 50m radius of the area.

8.3 Water bodies (river, ponds, lake, odai, canal, etc.):

There are no water bodies within 300m radius of the lease applied area.

8.4 Archaeological / historical monuments:

There is no Archaeological / historical monuments within 300m radius from the lease applied area.

8.5 Road (NH, SH others):

The Nearest National Highway (NH-67) Coimbatore – Trichy is situated about 9km on the Northeastern side of the lease applied area.

The State Highway (SH-71) Musiri - Pudukkottai is situated about 1km on the Southeastern side of the lease applied area.

8.6 Places of worships:

There is no place of worships within the radius of 300m from the lease applied area.

8.7 Reserved forest / forest / social forest / wild life sanctuary etc.,:

There is no reserved forest / forest / social forest / wild life sanctuary etc., within radius of 300m of the lease applied area.

From

Thiru.A.Perumal, M.Sc., M.Phil.,
Deputy Director,
Geology and Mining,
Karur

To

Tvl.Navamani Mines Private Limited,
Thiru.P.Mani, Managing Director,
No.5/898, Alagu Nagar,
Trichy Road,
Namakkal - 637 001.

R.C. No.256/Mines/2019, Dated: 25.06.2019

Sir,

Sub: Mines and Minerals - Karur District - Kulithalai Taluk - Sivayam (North) Village - SF.Nos.15/1(1.83.5 hect) and 15/2(0.97.0 hect) over an extent of 2.80.5 hecets of patta land quarry lease application - Minor Mineral - Rough Stone and Gravel - preferred by Tvl.Navamani Mines Private Limited Thiru.P.Mani, Managing Director submission of Mining Plan for approval - Approved - Regarding.

- Ref: 1. Application of Tvl.Navamani Mines Private Limited, Thiru.P.Mani, Managing Director, No.5/898, Alagu Nagar, Trichy Road, Namakkal - 637 001, dated: 21.09.2017.
2. Pricise Area Communication Notice R.C.256/Mines/2019, dated:19.06.2019
- 3 Mining Plan Submitted by Tvl.Navamani Mines Private Limited, Thiru.P.Mani, Managing Director dt:24.06.2019
4. The Deputy Director, Geology and Mining, Karur letter No.256/Mine/2019, dated:24.6.2019

In the reference cited, Tvl.Navamani Mines Private Limited, Thiru.P.Mani, Managing Director have applied for quarry lease for quarrying Rough Stone and Gravel in SF.Nos.15/1(1.83.5 hect) and 15/2(0.97.0 hect) over an extent of 2.80.5 hecets of patta land in Sivayam (North) Village, Kulithalai Taluk, Karur Distrcit. The District Collector have issued precise area for the applied area vide ref.2nd cited.

Accordingly, the applicant firm have submitted Mining Plan and it was approved by the Deputy Director, Geology and Mining, Karur vide ref.3rd cited.

2. Details of Existing, Proposed and abandoned quarries located within 500 meters radius from subject area quarry.

I. Existing Other Quarries:-

Sl No.	Name of the Owner	S.F.Nos.	Extent (hect)	Lease Period	Remarks.
1	Thiru.A.Shanmugara, S/o.Appavu, No.219, Manapparai Main Road, Iyyar Malai, sivayam Post, Karur District.	13/1 14/2 14/3	0.71.0 1.13.5 0.65.0	07.2.2018 to 06.2.2023	---
2	Thiru.D.Rathinam, S/o.Duraisamy, 153/A, Kampan Street, Kavery Nagar, Kulithalai T.K. Karur District.	30/1A 30/1B	1.18.0 1.28.0	07.2.2018 to 06.2.2023	---
3	Thiru.M.Palaniyandi, S/o.Mottaiyandi, 2/3+, Ambalakkara Street, Somarasampettai, Srirangam Taluk, Trichy District.	2/2	2.34.5	10.7.2014 to 09.7.2019	---
4	Tmt.M.Jayamani, W/o.Manoharan, Ponniyagoundanpudhur, Punnamchathiram, Aravakurichi Taluk, Karur District.	30/4 31/1	0.73.0 0.31.0	06.12.2018 to 05.12. 2023	---

II. Proposed Area:-

Sl No.	Name of the Owner	S.F.Nos.	Extent (hect)	Lease Period	Remarks.
1	Tvl.Navamani Mines Private Limited, Thiru.P.Mani, Managing Director, No.5/898, Alag Nagar, Trichy Road, Namakkal - 637 00	15/1 15/2	1.83.5 0.97.0	5 Years	---

III. Lease Expired and abandoned Area:-

Sl No.	Name of the Owner	S.F.Nos.	Extent (hect)	Lease Period	Remarks.
1					
.... Nil					

Deputy Director,
Geology and Mining,
Karur.

25/10/17

சான்று :-

90

கீழ்க்கண்ட மாவட்டம் கிடுஷ்ணராஜபுரம்
 வட்டம் 16. சிவாயம் வடக்கு கிராமத்திற்கு
 உட்பட்ட புளளண் 15/1. ஏ.அ. 1.83.5 ஏக்கர் மற்றும்
 15/2 ஏ.அ. 0.97.0 ஏக்கர் நிலத்தில் சாதாரண கற்கள்
 உட்பட எடுக்க நடைக்கல் மாவட்டம் நடைக்கல் வட்டம்
 5/898 அடகு நகர் திடுச்சேரோடு நடைக்கல்வில் வசிக்கும்
 நவமணி ஹன்ஸ் பி.வி. திர்வாக கியக்குனர் பதவிச்சாதி
 மகன் மணி என்மயர் சூதகை உரிமம் கேட்டுள்ளார்
 கிடுஷ்ணராஜபுரம் வட்டம் சிவாயம் வடக்கு கிராமம்
 புளளண் 15/1, 15/2 மொத்தம் 2.80.5 ஏக்கர் பரப்பில்
 சாதாரண கற்கள் மற்றும் கிராவல் உட்பட எடுக்க
 மேற்படி நிலத்தை சுற்றும் 500 டீட்டர் சுற்றளவில்
 சிமென்ட்முகள், மராதாணி திண்டங்கள், கோல்கள்
 மகதி, தேவஸ்தானம், மற்றும் உயர் தரத்து மண்
 அடுத்த கம்பிகள் ஏதும் ஏதள்ளவில்லை என சான்ற
 னிச்சிதேன்.

(ச) P. V. S.
 24/06/2019

சுயம் நிர்வாக அலுவலர்

ச. சிவாயம் வடக்கு கிராமம்

கிடுஷ்ணராஜபுரம் வட்டம்

சுயம் நிர்வாக அலுவலர்

P. V. S.

THE TAMILNADU MINOR MINERAL CONCESSION
RULES, 1959

(Amendments carried out upto 31-03-2005)

Compiled by the Department of Geology and Mining

2005

**TAMIL NADU MINOR MINERAL CONCESSION
RULES, 1959**

[Corrected upto 31.3.2001]

(G.O.No.3757, Industries, Labour and Co-operation dated 24.9.1959)

S.R.O.No.A 1027 of 1960. In exercise of the powers conferred by Section 15 of Mines and Minerals (Regulation and Development) Act 1957 (Central Act LXVII of 1957), and in Supersession of the Tamil Nadu Minor Mineral Concession Rules, 1956, published at pages 371-387 of part-1 Rules supplement to the Tamil Nadu Government Gazette, dated 1st August 1956, the Governor of Tamil Nadu hereby makes the following rules:-

TAMIL NADU MINOR MINERAL CONCESSION RULES, 1959

SECTION I

1. Short title, extent, application and commencement :-

- (1) **Preliminary :-** These rules may be called the Tamil Nadu Minor Mineral Concession Rules, 1959.
- (2) They extend to the whole of the State of Tamil Nadu.
- (3) They shall apply to all the lands in the State of Tamil Nadu including the lands in the estates taken by the State Government under the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948 (Tamil Nadu Act XXVI of 1948).
- (4) They shall come into force at once.

- (1-A) (a) No lease shall be granted for quarrying stone within 300 metres (three hundred metres) from any inhabited site:

Provided that the exiting quarries which are subsisting under current leases shall be entitled for continuance till the expiry of the lease period. The lessees whose quarries lie within a radius of 300 metres from the inhabited site shall undertake blasting operations only after getting permission of the Director of Mines Safety, Oorgaum.

Provided further that the new and existing units of quarries shall also be required to comply with the Pollution Control Measures (i.e dust control measures) besides complying with the other conditions in regard to Pollution Control Measures.

- (b) The methodology specified in column (2) of the Table shall be adopted in respect of the operational sources specified in column (1) thereof for rock quarrying operations.

Sl. No.	Operational Sources	Methodology to be adopted for controlling the dust
(1)	(2)	(3)
1.	Drilling	Liquid injection (water with a wetting agent) of capturing and venting emissions to a control device.
2.	Blasting	Adoption of good blasting practices
3.	Loading (at Mines)	Water wetting
4.	Transport	Watering treatment with surface agents, soil stabilisation on paving.

- (c) No new layout, building plans falling within 300 metres from any quarry should be given approval by any agency unless prior clearance of the Director of Geology and Mining is obtained. On receipt of proposals for according clearance, the Director of Geology and Mining shall decide upon the continuance or closure, as the case may be of any quarry which is situated within 300 metres from the now layout, building sought for such "clearance".

¹[Provided that notwithstanding anything contained in any law for the time being in force or any provision in any lease deed or agreement already executed under these rules, there shall be no quarrying of sand in any river bed or adjoining area or any other area which is located within 500 metres radial distances from the location of any bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works or any area identified for locating water supply schemes by any of the above mentioned Government Departments or other bodies.]¹

Explanation:- For the purpose of sub rule (1) and (1-A) *